

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)
IA No.19 of 2014, IA No.34 of 2014 & IA No.58 of 2014 in
Appeal No.14 of 2014**

Dated: 13th May, 2014

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Nayan Mani Borah, Technical Member (P&NG)**

**Bharat Petroleum Corporation Ltd. Appellant (s)
Sabarmati Gas Ltd. and Others Versus Respondent (s)**

Counsel for the Appellant(s) : Ms. Prachi V. Sharma
Ms. Sanya Talwar
Counsel for the Respondent(s) : Mr. Gopal Jain, Sr. Adv.
Mr. Piyush Joshi,
Ms. Sumiti Yadava for SGL
Mr. Prashant Bezboruah and
Ms. Sonali Malhotra for PNGRB
Mr. Ramji Srinivasan, Sr. Adv.,
Mr. Ankit Jain,
Ms. Iti Aggarwal for R-2, GAIL

Order

Mr. Gopal Jain, Learned Senior Counsel appearing for the Respondent has brought to our notice that against our Order dated 25.04.2014, the Appellant has approached the Hon'ble High Court and obtained an Interim Order on the Writ Petition.

So, we direct Learned Senior Counsel for the Respondent to file an Affidavit giving details of nature of prayer in the above Writ Petition as well as the Interim Order passed thereon by the Hon'ble High Court.

Post the matter for hearing on **22.05.2014 at 2.30 p.m.**

**(Nayan Mani Borah)
Technical Member (P&NG)
Pr**

**(Justice M. Karpaga Vinayagam)
Chairperson**